

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Order in M.A.893/05 and in O.A.137/2005.

Wednesday this the 28th day of September, 2005.

CORAM:

HON'BLE MR. K.V.SACHIDANANDAN, JUDICIAL MEMBER

P.G.Mathew,
Store Keeper Grade II,
Canteen Stores Department Depot,
Gandhi Nagar, Kochi. Applicant

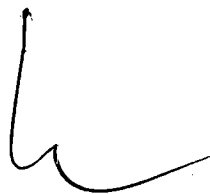
(By Advocate M/Santhosh & Rajan)

Vs.

1. Union of India represented by
the Secretary, Ministry of Defence,
New Delhi.
2. The General Manager,
Canteen Stores Department,
'Adelphi', No.119, M.K.Road, Mumbai-20.
3. The Deputy General Manager (P & A),
Canteen Stores Department,
'Adelphi', No.119, M.K.Road, Mumbai-20.
4. The Manager (P),
Canteen Stores Department,
'Adelphi', No.119, M.K.Road, Mumbai-20.
5. The Area Manager,
Canteen Stores Department,
Gandhi Nagar, Kochi- 20.
6. T.Sivadasan, L.D.Clerk,
Canteen Stores Department,
Gandhi Nagar, Kochi- 20. Respondents

(By Advocate Mr.George Joseph, ACGSC (R.1-5)
(By Advocate Mr.MR Hariraj (R6)

The application having been heard on 28.9.2005
the Tribunal on the same day delivered the following:



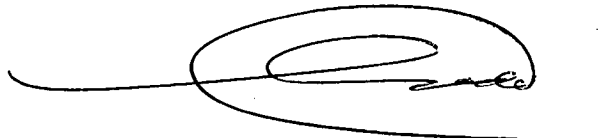
ORDER(Oral)

HON'BLE MR. K.V.SACHIDANANDAN, JUDICIAL MEMBER:

M.A.893/2005: This M.A. has been filed by the applicant in O.A. for permission to withdraw the O.A. in view of Annexure A-14 in the M.A. The respondents have also filed a reply statement in which Annexure R-2 is the same document i.e., Annexure A-14. The contents of the said order is that, AGM (Legal) "telephonically advised him to withdraw the court case before cancellation of posting order and also to confirm whether he has withdrawn, for our further necessary action." In other words, it is submitted that the applicant seeks permission to withdraw the O.A. so that the respondents could cancel the order of transfer and permit him to continue at Cochin. This statement is recorded. M.A. is allowed.

2. The submission of the counsel is recorded and the applicant is given permission to withdraw the O.A. and the O.A. is treated as withdrawn.
3. Accordingly, O.A. is disposed of as withdrawn. No costs.

Dated the 28th September, 2005.


K.V.SACHIDANANDAN
JUDICIAL MEMBER